

सूचना के अनुसार, मैसर्स बेलटेक इलेक्ट्रॉनिक्स प्राइवेट लिमिटेड की फैक्टरी ए-80, नारायणा औद्योगिक क्षेत्र में है। 31-1-1983 को, इस प्रतिष्ठान में मासिक वेतन के अर्धवार पर 600 श्रमिक काम कर रहे थे और दैनिक मजदूरी पर कोई भी श्रमिक नियोजित नहीं था।

(ख) कर्मचारी भविष्य निधि और कर्मचारी राज्य बीमा प्राधिकारियों द्वारा बताई गई स्थिति निम्न प्रकार से है:—

कर्मचारी भविष्य निधि की देय राशियाँ

जनवरी, 1983 तक की अवधि के लिए इस फर्म ने 10,72,224.25 रुपये की राशि जमा की और कोई राशि बकाया नहीं है।

कर्मचारी राज्य बीमा की देय राशियाँ

इस फर्म ने 3,11,031.30 रुपये की राशि जमा की है और इस फर्म की ओर अंशदान तथा ब्याज की 19,301.35 रुपयों की राशि बकाया है। इन पर हर्जानों के कारण 41,163.00 रुपये की अतिरिक्त राशि भी बकाया है। बकाया राशियों को वसूल करने के लिए आवश्यक कानूनी कार्यवाही की जा रही है।

(ग) जी, नहीं।

Failure of censorship rules/guidelines to discourage glorification of evil

2713. SHRI MANOHARLAL SAINI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that censorship rules/guidelines have failed to discourage the glorification of evil, the depiction of women as sex objects and the general tone of vulgarity that pervades the average Hindi film;

(b) if so, steps proposed to be taken by Government to check the same;

(c) whether members of the advisory panel are to form Examining Committee by rotation but Board records indicate that 16 persons have seen most of the films that applied for censor certificate in the last few years; and

(d) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). It is not a fact that censorship guidelines have failed to discourage the glorification of evil and depiction of women as sex objects and vulgarity. Films are certified by the Board of Film Censors for public exhibition; and the Board in terms of the guidelines imposes reasonable restrictions in respect of vulgarity, crime, sex, violence etc. If the Board finds that even with excisions the objectionable impact of the film, cannot be removed, the film is refused certificate. If the film, with or without excisions, is considered unsuitable for exhibition to non-adults, it is certified for exhibition to adult audiences only. During 1982 a total length of 29755 metres was excised from films before their certification. Further, out of 763 Indian feature films certified during 1982, 257 were granted 'A' certificates (33.68 per cent), as against 27 feature films granted 'A' certificates (5.3 per cent) out of 507 in 1976. There has thus been stricter implementation of censorship provisions.

(c) There is no rule stipulating that Members from the Advisory panel will be appointed on Examining Committee by rotation. It is also not factually correct that only 16 members have seen most of the films that applied for censor certificates in the last few years.

(d) Does not arise.

Financial Outlay for Development Welfare of P & T Department

2714. SHRIMATI JAYANTI PATNAIK: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total financial outlay approved for the year 1983-84 for the development

and welfare of the Posts and Telegraphs Department;

(b) the amount proposed to be spent in different States out of the above allocation in 1983-84; and

(c) what are the main developmental programmes proposed to be made in different States in the P & T Departments?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): (a) An outlay of Rs. 551 crores including 515 crores for Telecommunication and 36 crores for Postal Services has been approved by the Planning Commission for the Annual Plan 1983-84 of the Posts and Telegraphs Department for the development of telecommunication and postal facilities. Besides this a sum of Rs 1 crore 52 lakhs has been proposed as grants-in-aid to the P&T welfare fund for the year 1983-84.

(b) and (c) The information in respect of telecommunications development, Postal development and welfare of the P & T Department is given in the statement attached.

Statement

(A) Telecommunications Development:

The Telecommunication development plan for 1983-84 is an integrated deve-

lopment plan for the entire country encompassing all the states and Union Territories. The salient features of the Telecommunication Annual Plan 1983-84 are provision of 3.40 lakhs of new telephone connections, opening of 70 new telephone exchanges, installation of 3.80 lakh lines of switching equipment capacity and opening of 1500 telegraph office and an equal number of long distance PCOs. The development programme also includes provision of long distance switching facilities and expansion of long distance transmission media by installing more microwave radio relay systems, UHF systems and coaxial systems.

(B) Postal Development:

On Postal side the allotment of funds is made Circlewise and not Statewise. By and large, Postal Circles are co-terminous with the States though in some cases more than one State/Union Territory is included in a Circle. Requirements of funds Circlewise for the Plan-schemes of 1983-84 are under scrutiny. Parliamentary approval of the plan budget of the Department is also awaited.

The development programmes on the Postal side to be implemented in different Circles during 1983-84 are as follows:

Programme	Financial outlay (in lakhs of Rs.)
1. Expansion of postal network such as opening of rural post offices, additional delivery agents etc.	362.00
2. Construction of Postal buildings and staff quarters	2600.00
3. Training of rural postmasters, savings bank employees etc.	300.00
4. Mechanisation and modernisation of Postal services	118.00
5. Procurement of additional Mail Motor Service Vehicles	130.00
6. Construction of RMS Vans for speedier transportation of mails	90.00
Total	3600.00

(C) Welfare of Posts and Telegraphs Department:

The grants-in-aid are distributed amongst P&T Circle Welfare Fund Committees and other P&T units for expenditure on various welfare activities approved by P&T Department. The allocations for 1983-84 have not yet been finalised.

Demands for Striking Coal Miners

2715. SHRI HANNAN MOLLAH: Will the Minister of ENERGY be pleased to state:

(a) what were the demands of the striking coal miners in the country;

(b) whether Government considered those demands and whether Government have worked out the implication thereof; and

(c) what steps Government are going to take or have taken to meet those demands?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): (a) The demands related to, among others, settlement of various pending issues, provision of adequate safety measures, scraping of guidelines of BPE on wage negotiations in Public Sector Undertakings and appropriate representation of various Trade Union on the JBCCI.

(b) and (c). The JBCCI meetings are being convened by Chairman, Coal India from time to time to discuss and take a view on the various issues before the Committee.

Grant of voting Rights to Indians Settled Abroad

2716. SHRI UTTAM RATHOD: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the total number of Indians who are settled abroad in different coun-

tries and who have retained Indian citizenship;

(b) are such Indians allowed to vote in the elections field from time to time for State Legislatures for Parliamentary elections in India;

(c) if so, what are the arrangements existing to enable those persons to cast their votes; and

(d) if the answer to part (b) above be 'no', the reasons for the same?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (d) A statement showing the number of Indian nationals residing in various countries (as on 1st April, 1982) was laid on the Table of the Lok Sabha on 9th August, 1982 while fulfilling an assurance given in connection with Lok Sabha Unstarred Question No. 8004 dated the 14th April, 1982 by Shri N. Dennis. Except for the categories Indian nationals covered by section 20 of the Representation of the People Act, 1950, other Indian relations living abroad are not entitled to vote for elections to State Legislative Assembly/Lok Sabha the question whether voting rights should be extended to such persons living abroad is under consideration.

Aid from Soviet for Waidhan Thermal Power project

2717. DR. VASANT KUMAR PANDIT: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Soviet Union has agreed for Rs. 300 crore aid for Waidhan Thermal Power Project in Madhya Pradesh;

(b) if so, the details of Soviet delegation which visited India, and discussions held, financial participation and outcome thereof; and

(c) the time by which the project is expected to be commissioned and its capacity and extent to which the power requirements of Madhya Pradesh would be met?